

CPNO 277/96

DA NO 2264/95

DA has been disposed of By Hon'ble Chairman

and Hon'ble Mr. S.F. Biswas, Member (A),

on 3.12.96

BY ORDER

COURT OFFICER/COURT-I

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 277/1996

in
O.A. NO. 2264/1995

Tuesday, this the 3rd December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Rajinder Singh Rawat,
D-303, Sarojini Nagar,
New Delhi.

... Petitioner

(By Shri V. K. Rao, Advocate)

-Versus-

Shri H. P. Rao,
Chief Controller of Accounts,
Akbar Bhawan,
Chanakyapuri,
New Delhi.

... Respondent

(By Shri N. S. Mehta, Senior Standing Counsel)

The petition having been heard on 3.12.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Petitioner complains of disobedience of the
orders of this Tribunal in O.A. 2264/1995 to the
effect :

"...direct respondents to re-engage
applicant as and when work is available
in preference to outsiders and persons
with lesser length of casual service...
to consider his case for grant of
temporary status and regularisation..."

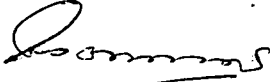
Shri Mehta, learned standing counsel for the
Union of India submits that work had been given
to petitioner for 63 days in 1996 and that his


...2.

claim for temporary status and regularisation will be considered on its merits and that the result of such consideration will be communicated to him within 60 days from today. We record the submission.

2. It is unnecessary to proceed with the petition. We dismiss the same.

Dated, the 3rd December, 1996.


(S. P. Biswas)
Member (A)


(Chettur Sankaran Nair, J.)
Chairman

/as/